

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:30
ANSWERED ON:23.11.2011
SLURRY ON PRIVATE LANDS
Bali Ram Dr.

Will the Minister of COAL be pleased to state:

- (a) whether a large quantity of slurry from the collieries of Bharat Coking Coal Limited are lying on private lands/farmers lands for several years;
- (b) if so, the details thereof;
- (c) whether Jharkhand High Court had issued orders for lifting of the said slurry in the year 2008;
- (d) if so, the details thereof; and
- (e) the steps taken by the Bharat Coking Coal Limited to lift the Slurry and to compensate the farmers/private land owners for the period it was lying over there?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (e): A statement is laid on the Table of the House.

Statement referred in parts (a) to (e) of the reply to Lok Sabha Starred Question No.30 for 23.11.2011

(a) & (b): Yes, Sir. The quantity of slurry deposited at Dugda Coal Washery and Barora Washery is 53896.60 Tonnes and 36882.73 Tonnes respectively.

(c): Yes, Sir

(d): The Hon'ble Jharkhand High Court, Ranchi in WPÂ©944/2003 vide order dt: 21.08.08 has passed an order upon the management of BCCL to take steps for sale of slurry by making an offer for sale of slurry on notified price to the land owner including petitioner of the private land on which slurry overflowed from slurry pond of Dugda and Barora Washeries of BCCL. On being satisfied with the documents that the claimants are the land owner, BCCL may sell the slurry to them. However, if the land owners do not come forward to take slurry on notified price the management may go for other options as per scheme.

(e): When the offer was made, many persons claiming themselves to be the lease holders of the land submitted their claim for taking slurry but their title could not be ascertained and there was also law & order problem on this account. So many villagers obstructed when management made an effort to collect slurry from the field to its premises due to which the slurry was not collected; FIR's were lodged in concerned police station and further CMP petition no. 302/2010 has been filed by the management of BCCL before Hon'ble Jharkhand High Court, Ranchi seeking direction upon the state of Jharkhand to extend help in identifying title holders of the land. The CMP is pending for decision before the Hon'ble Jharkhand High Court, Ranchi. Further an I.A. No. 3318/10 has also been filed for early disposal of the case.